

**Misc. CrI. (bail) Case No.406/2020**

**26-11-2020**

Seen the petition filed U/s.439 of Cr.P.C. seeking bail for accused Uttam Biswas who was arrested and detained in Tezpur jail Hazot since 05.11.2020 in connection with Dhekiajuli P.S. case No. 686/2020 (corresponding G.R. Case No. 3401/2020) U/s 376/511/506 of IPC.

Case diary, as called for, has been received and perused the same. Also heard Id. Counsel for both the sides.

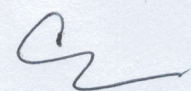
From perusal of the case diary it appears that the investigating officer has substantially conducted the investigation of this case. Moreover, I have also gone through the statement of the alleged victim girl recorded U/s.164 of IPC wherein there is no allegation of attempt of commission of any rape by the aforesaid accused who has remained in judicial custody since 5-11-20.

Considering the aforesaid aspect I am of the considered view that further custodial detention of the accused cannot be justified.

Consequently, the accused is allowed to go on bail of Rs.10,000/- (Rupees ten thousand) only with one surety of like amount to the satisfaction of the Ld. Elaka Magistrate on condition that he shall cooperate the investigating officer whenever asked to do so.

Let the case diary be sent back.

Misc. case stands accordingly disposed of.



(N. Akhtar)  
Additional Sessions Judge  
Sonitpur, Tezpur

**Ad. Sessions Judge  
Sonitpur, Tezpur**

*1000/-  
26-11-2020*